

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 305 of 2021**

**IN THE MATTER OF:**

**New Okhla Industrial Development Authority** **...Appellant**

**Versus**

**Mr. Amit Agarwal**  
**Resolution Professional** **...Respondent**

**Present: -**

**For Appellant: Mr. Sourav Roy, Mr. Kaushal Sharma and Mr. Prabudh Singh, Advocates.**

**For Respondent: Mr. Angad Verma and Mr. Prashant Kumar, Advocates.  
Mr. Prateek Kumar (RA).**

**ORDER**  
**(Virtual Mode)**

**12.04.2021** Heard Learned Counsel for the Appellant in I.A. No. 714 of 2021 with a prayer for filing the certified copy of the impugned order dated 02.03.2021 passed by the NCLT, New Delhi, Principal Bench, in IA-792(PB)/2021 filed in (IB)-967(PB)/2018. The I.A. No. 714 stand allowed. The Learned Counsel for the Appellant is directed to file certified copy of the aforesaid order within one week.

2. Mr. Angad Verma, Advocate accepted notice on behalf of sole Respondent and further submits that he has not received Memo of Appeal along with I.As. He is directed to send his email to the Learned Counsel for the Appellant on the email i.e. [sourav.roy@srllawchambers.com](mailto:sourav.roy@srllawchambers.com) by tomorrow.

3. Learned Counsel for the Appellant is directed to serve Soft Copy of Memo of Appeal along with I.As to the Learned Counsel for the Respondent latest by Friday.

4. Learned Counsel for the Respondent is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereafter.

List the Appeal 'For Admission (After Notice)' on **17<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

R. N./ nn./

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